GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:4235 ANSWERED ON:22.03.2013 REQUIREMENT OF KERSOENE AND LPG Singh Shri Vijay Bahadur

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has made any assessment of the monthly requirement of Kerosene and Liquefied Petroleum Gas (LPG) in the country, State/UT-wise;

(b) the quantum of Kerosene and LPG supplied to States/ UTs particularly Rajasthan during the last three years and the current year, State/UT-wise;

(c) whether the Government proposes to increase Kerosene and LPG quota for Rajasthan;and

(d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAKA LAKSHMI)

(a)&(b) Allocation of Public Distribution System (PDS) Kerosene to States/Union Territories (UTs) is being made on the basis of subsisting allocations which are broadly revised taking into consideration change in coverage of LPG/PNG, national average of per capita allocation of PDS kerosene for States/UTs (other than states in the North East, island territories and J&K in view of the logistic constraints). Further, such quantity of the quota that remained unlifted by the States/UTs within the stipulated period is reduced from the allocation for the following year.

Details of the PDS Kerosene quota in respect of States/UTs including Rajasthan during the last three years and current year i.e. 2009-10, 2010-11, 2011-12 and 2012-13 is given in Annexure-I.

(c) There is no proposal under consideration with the Government to increase PDS Kerosene quota for Rajasthan.

As regard to LPG, Public Sector Oil Marketing Companies (OMCs), namely, Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have reported that there is no shortage of LPG supply in the country, including in the State of Rajasthan and they are meeting the demand of the customers registered with them. The State/UT-wise supply of LPG during the last three year and the period from April, 2012 to February, 2013 is given at Annexure II.

(d) Does not arise, in view of (c) above.